

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 151 of 2020**

Jitendra Kumar Singh

..... **Petitioner**

Versus

1. The State of Jharkhand

2. Bhupendra Kumar

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner

For the State

:Mr. Ashok Kumar Sinha (4), Advocate

:Mr. Suchendra Prasad, A.P.P.

06/Dated: 08.07.2020

1. Learned counsel for the petitioner and learned APP are present.

2. It appears that notices have not been served upon O.P. No.2, as the Principal District & Sessions Judge, East Singhbhum at Jamshedpur, has informed that due to pandemic notices could not be served through process server.

3. Registry shall direct the Principal District & Sessions Judge, East Singhbhum at Jamshedpur, to send notices to the concerned police station for service upon O.P. No.2 and list the revision thereafter.

(AMITAV K. GUPTA, J.)